

**Title:** Regarding passing of the Bihar Reorganisation Bill, 2000 by the Rajya Sabha with amendments at its sitting held on 11.08.2000.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

I am directed to inform the Lok Sabha that the Bihar Reorganisation Bill, 2000, which was passed by the Lok Sabha at its sitting held on the 2<sup>nd</sup> August, 2000, has been passed by the Rajya Sabha at its sitting held on the 11<sup>th</sup> August, 2000, with the following amendments:-

**CLAUSE 5 Amendment of the first**

Schedule to the Constitution

1. That at page 2, line 39, *for* the figure "25" the figure "27" be *substituted*.
2. That at page 2, line 40, *for* the figure "26" the figure "28" be *substituted*.

**CLAUSE 7 Amendment of the fourth**

Schedule to the Constitution

3. That at page 3, line 6, *for* the figures, " '27' and `28' " the figures " '29' and '30' " be *substituted*.

**CLAUSE 12 Provision as to**

Legislative Assemblies

4. That at page 3, line 39, *for* the figures " `10', `25', `11' and `26' "the figures " '11', `27', `12' and '28' " be *substituted*.
5. That at page 4, line 1, *for* the figure "9" the figure "10" be *substituted*.
6. That at page 4, line 2, *for* the figure "10" the figure "11" be *substituted*.

**THE FIRST SCHEDULE**

7. That at page 24, *for* lines 3-9, the following be *substituted*, namely:-

"(I) Of the seven sitting members whose term of office will expire on 9<sup>th</sup> April, 2002, namely, Maulana Obaidullah Khan Azmi, Ven'ble Dhammaviriyo, Shri Nagendra Nath Ojha, Shri Prem Chand Gupta, Shri Ranjan Prasad Yadav, Shri Shatrughan Sinha and Shri Ram Deo Bhandari; Maulana Obaidullah Khan Azmi and Ven'ble Dhammaviriyo, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand and the other five sitting members shall be deemed to have been elected to fill five of the seats allotted to the State of Bihar."

8. That at page 24, lines 19-21, *for* the words "such two as the Chairman of the Council of the States may determine by drawing lot, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand" the words "Shri S.S. Ahluwalia and Shri Ram Kumar Anand shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand" be *substituted*.

**THE SIXTH SCHEDULE**

9. That at page 35, line 5, *for* the figures "'XIX' and `XX'" the figures "'XXI' and `XXII'" be *substituted*.
10. That at page 35, line 10, *for* the figure "XIX" the figure "XXI" be *substituted*.
11. That at page 35, *for* line 11, the following be *substituted* namely:-

"Part XXII - Jharkhand

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

2. Sir, I lay on the Table the Bihar Reorganisation Bill, 2000 as returned by Rajya Sabha with amendments which was passed by Lok Sabha on 2nd August, 2000.

**18.50hrs.**